

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
CONCORD BUILDWELL PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>CONCORD BUILDWELL PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	19/10/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC130093
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office as per MCA Master data:</b> D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 <b>Other Office as per NCLT order:</b> 224, Second Floor, Somdatt Chamber 9, Bhikaji Cama Place, New Delhi 110066
6.	Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7.	Estimated date of closure of insolvency resolution process	14 September 2025 (180 <sup>th</sup> day calculated from insolvency commencement date i.e. from 18 March 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address: C- 621, 6<sup>th</sup> Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301</b> <b>Email id: cirp.concordbuildwell@gmail.com</b>
11.	Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the CONCORD BUILDWELL PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of CONCORD BUILDWELL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Sapan Mohan Garg  
Interim Resolution Professional**

In the matter of Concord Buildwell Private Limited  
**IBBI Regn. No.:** IBBI/IPA-002/IP-N00315/2017-18/10903

**Registered Address and email id with IBBI**  
D-54, 1st Floor, Defence Colony, New Delhi - 110024

**Email id:** sapan10@yahoo.com ;  
AFA valid up to 31-Dec-2025

**Address and e-mail to be used for correspondence:** C- 621, 6th Floor,  
Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301

**Date:** 27 May 2025

**Place:** New Delhi

**Email id:** cirp.concordbuildwell@gmail.com

**Ujjivan Small Finance Bank**  
Regional Office: GMTT Building  
Plot No. D-7, Sector-3 Noida (UP)  
Branches at: Dausa (Rajasthan)

**WITHDRAWAL E-AUCTION/ SALE NOTICE**

This is reference to the E-Auction Sale Notice published on 22.04.2025 in Financial Express & Jansatta, E-Auction scheduled on 28.05.2025. In this regard, the Bank has WITHDRAWN the auction sale of Plot No. L-632, Kharsa No. 2088, Shikshak Colony, Gupleshwar Road, Dausa, Rajasthan in Account of Mamlesh Kanwar W/o Dashrath Singh Rajput & Dashrath Singh Rajput S/o Sedu Singh Rajput. The public in general is informed accordingly. The terms & conditions for the rest properties will remain the same as earlier.

Date: 28.05.2025  
Place: Noida

Authorised Officer

**सर्व हरियाणा ग्रामीण बैंक**  
(भारत सरकार का उपकरण)  
प्रयाजक: पंजाब नेशनल बैंक

**Sarva Haryana Gramin Bank**  
(Govt. of India Undertaking)  
Sponsored by: Punjab National Bank

**REGIONAL OFFICE: GURGAON**  
Pargati Bhawan, Plot No. 36P, Sector-44, Gurgaon-122002

**ADVERTISEMENT FOR NEW PREMISES**

Sarva Haryana Gramin Bank invites proposal for new premise on Lease/Rent for its Branch. Interested person(s)/party(ies) having suitable commercial place/premises may submit their proposal with full details with copy of technical and financial bid in separate envelope after that keep both in third envelope marked as "Proposal for Bank Premises" to the Regional Office, Gurgaon. All proposals must reach to the Regional Office, Gurgaon by 05.00 PM on or before 11.06.2025. Bank reserves its right to reject any or all the proposals without citing any reason. Corrections/Corrigendum, if any, will be placed on Bank website only.

Sl. No.	Name of Place	District	Required Area in Sq. Ft.	Proposal to be sent to Regional Office
1.	Hayatpur	Gurgaon	800-1200 Sq.Ft. (+ -5%)	The Regional Manager, Sarva Haryana Gramin Bank, Regional Office: Gurgaon, Plot No. 36P, Sector 44, Institutional Area, Gurgaon-122002, Mobile: 97 113-80066, 99112-77810

**REGIONAL MANAGER**

**NORTHERN RAILWAY**  
**Corrigendum**

Reference: NIT published on date: 14.05.2025

Notice of e-Auction for leasing of parcel space of R1 SLR compartments in LHB trains from various stations over Delhi Division which is scheduled to be held (at IREPS portal) during 29.05.2025 to 11.06.2025 which was published in various English & Hindi newspapers on 14.05.2025 is hereby withdrawn (due to administrative reasons). 15/06/2025

**SERVING CUSTOMERS WITH A SMILE**

**Summons For Publication**  
**Summons For Settlement of Issues (0.5,r.1.5)**  
Before the Commercial Court at Kasna, Court No. 1, Gautam Budh Nagar  
Misc. Civil Case No. 187/2023  
OS No. 698 of 2019

Canara Bank 25-26, III-N, Nehru Place, Ambekar Road, Ghaziabad.

..... PLAINTIFF Bank

**VERSUS**

1. Shri Arun Garg S/o Shri Kishore Kumar, R/o Second-C-179/B, Nehru Nagar, Ghaziabad, U.P.

..... DEFENDANTS

Whereas Canara Bank filed an application under Order 9 Rule 9 RW Section 151 CPC. You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the application, or who shall be accompanied by some person able to answer all such questions, on the 05.08.2025, at 10 O'clock in the Court, to answer the claim; and further you are hereby directed to file on that day a reply of your defence.

Take notice that, in default of your appearance on the day before mentioned, the application will be heard and determined in your absence.

Given under my hand and the seal of the Court, this 20th day of May 2025.

Munsiraj / Reader  
Commercial Court at Kasna, Court No. 1,  
Gautam Budh Nagar

**UMMEED HOUSING FINANCE PVT. LTD**  
Registered office at : Unit 2009-14, 20th Floor, Tower - 2, Magnum Global Park Golf Course Extension Road, Sect-58, Gurugram (Haryana)-122002  
CIN: U64990HR2016PTC057984

**APPENDIX IV [See rule 8(1)] POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002(54 of 2002)) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under/calling upon the respective Borrower to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINANCE PVT. LTD. For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment. The Borrower's attention is invited to provision of sub section (B) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Name And Address Of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Symbolic Possession Date
(1) Paramjeet S/o Khajan Singh (Borrower)	12-MAR-2025	27-MAY-2025
(2) Mahendri Wo Prem Jeet (Co-Borrower)		
(3) Khajan Singh S/o Rajpal (Co-Borrower)		
(4) Sagar S/o Premjeet (Co-Borrower)		
All Above Residing At- House No. 233, Mahu Pati, Deeghot (135), Palwal, Haryana-121105		
Loan No. LXGGN04123-24003600		
Loan Agreement Date-08-02-2024		
Loan Amt. Rs.1100,000/-		

**DETAILS OF THE SECURED ASSET :** All That Part And Parcel Of Residential Plot Area Measuring 7.58 (229 Sq. Yrds.) Out Of Khawat/Khata No 874/881 & Kharsa No 335(1-2) & Kharsa No 336(3-9) Situated At Waka, Deeghot, Tehsil Haldi, District -Palwal, Haryana, Bounded As- East- Rakha Harkhaly West- Rakha Jaisingh & Kishor, North- Rakha Satbir And Dilip, South- Rasta

Date: 28.05.2025  
Place: Gurugram, Haryana

Authorized Officer, Mr. Gaurav Tripathi Mobile-9650055701  
Ummeed Housing Finance Pvt. Ltd

**M.K. EXIM (INDIA) LIMITED**  
Regd. Office: G-1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur -302022  
CIN NO.: L63040RJ1992PLC007111  
Email: mkexim@mkexim.com, website: www.mkexim.com, TEL. NO. 0141-3937501

**EXTRACT OF THE STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2025**

(Rs. in Lakhs)

Particulars	Quarter Ended 31.03.2025	Quarter Ended 30.12.2024	Quarter Ended 31.03.2024	Year Ended 31.03.2025	Year Ended 31.03.2024
	Audited	Un-audited	Audited	Audited	Audited
Total Income from Operations	2797.34	2422.53	2156.69	9434.50	9433.13
Net Profit/(Loss) for the period (Before tax, Exceptional and/or Extraordinary Items)	522.13	743.97	424.26	2460.88	2063.87
Net Profit/(Loss) for the period Before tax, (after Exceptional and/or Extraordinary Items)	522.13	743.97	424.26	2460.88	2063.87
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	347.96	556.67	305.10	1798.71	1531.80
Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	347.96	556.67	305.10	1798.71	1531.80
Equity Share Capital	4036.73	4036.73	4036.73	4036.73	4036.73
Reserves (Excluding Revaluation Reserve as show in the Balance Sheet of Previous Year)	-	-	-	4111.22	3924.99
Earning Per Share (of face value Rs. 10/- each) (for continuing and discontinued operations)	Basic: 0.86 Diluted: 0.86	1.38 1.38	0.76 0.76	4.46 4.46	3.79 3.79

NOTE:- 1. The above Audited Standalone Financial Results have been reviewed by the Audit Committee and Approved by the Board of Directors of the Company at their Meeting held on Tuesday, 27th May, 2025. These results have been audited by Statutory Auditors of the Company and have expressed an unqualified audit opinion. 2. The above is an extract of the detailed format of Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Standalone Financial Results are available on the website of Bombay Stock Exchange at <http://www.bseindia.com> and also on the Company's website at <http://www.mkexim.com>. The same can also be accessed by scanning the QR Code.

By Order of the Board  
For M.K. EXIM (INDIA) LTD.  
sg/-  
Manish Murthi Dyalani  
(Managing Director)  
DIN:05201121

Place: Jaipur  
Date: 27.05.2025

**PHYSICAL POSSESSION NOTICE**

**ICICI Bank**  
Branch Office: ICICI Bank Limited Shal Tower Plot No-23, New Rahtak Road Karol Bagh New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Umang Dhali/ Utakarsh Agarwal/ TBMD000006579229/ LBMD000006589368	Pvt. Plot No. 121, Kharsa No. 726, Plot Situated in Mouza Kazipura, Moradabad 244001/ 23-May-25	December 21,2024 Rs. 27,24,855.72/-	Moradabad
2.	Hasan Raza/ Irshad Hussain/ TBMD000006367165/ LBMD000006432113	Plot/ Gato No. 370/4, Situated At Bhadaura, Tehsil And Distt. Moradabad Uttar Pradesh- 244001/ 23-May-25	April 10,2024 Rs. 18,78,794/-	Moradabad

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 28, 2025  
Place: Moradabad

Sincerely Authorised Officer, For ICICI Bank Ltd.

**PUBLIC NOTICE**

**ICICI Bank**  
Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rahtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Jitendra Kumar Yadav/ Sushma Yadav/ C-15 Meerut Meenakshi Puram, Mawana Road, Meerut- 250001/ A/c- TBMD000006818262/ LBMD000006839082	House No. C-15, Block C Meenakshipuram Colony Mawana Road, Meerut- 250001	05-05-2025/ Rs. 30,94,953/- Rs. 1,78,169/-	28/02/ 2025
2.	Geeta/ Ravi Raj/ 05, Garhi Jansath, Muzaffarnagar, Near Bijlighar, Uttar Pradesh Muzaffarnagar- 251314/ A/c- LBMRT00005262804	Plot of Three Storey Building Built On Northern Part of Plot No.31(Ground Floor), Gangotri Colony, Pocket-A, (Developed By Mundra Cooperative Housing Society), Situated At Revenue Village Roshanpur Daurli, Pargana-daurala, Tehsil-Sardhana, District-meerut, Uttar Pradesh 250001	07-05-2025 Rs. 24,59,424.99/-	06/03/ 2025
3.	Kunal Kaushik/ Shivam Kaushik/ House No.234, Jattiwara, Uttar Pradesh Meerut- 250002/ A/c- LBMRT00005225080	Residential Flat Built On Plot No.69, Ground Floor, Kharsa No.120, Situated At Mansarovar Garden, Revenue Village- Mohkampur, Meerut, Uttar Pradesh- 250001	07-05-2025 Rs. 21,07,940/-	03/02/ 2025

These steps are being taken for substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: May 28, 2025, Place: Bareilly

Sincerely Authorised Officer, For ICICI Bank Ltd.

**FRICK INDIA LIMITED**  
CIN : L74899HR1962PLC002818  
Registered Office: 21.5 KM, Main Mathura Road, Faridabad, 121003  
Telephone No. 01292275691-94 Email: fbd@frickmail.com Website: www.frickweb.com

**STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31.03.2025**

(Rs. in Lakhs)

S. No.	Particulars	Quarter Ended		Year Ended	
		31/03/2025 (Audited)	31/12/2024 (Unaudited)	31/03/2024 (Audited)	31/03/2024 (Audited)
I	Revenue	13,565.14	12,512.36	15,137.78	43,694.44
II	Revenue from Operations	129.63	245.14	356.14	1,068.15
III	Other Income	13,694.77	12,757.50	15,493.92	44,762.59
IV	Total Income (I+II)	13,694.77	12,757.50	15,493.92	44,762.59
	Expenses				
	Cost of Materials Consumed	7,597.35	8,118.09	9,853.73	28,765.51
	Changes in inventories of finished goods, work-in-progress and Stock-in-Trade	1,263.79	588.04	1,043.08	577.95
	Employees Benefit Expenses	1,826.60	1,529.10	1,722.98	6,327.33
	Finance Cost	78.63	70.00	95.84	264.21
	Depreciation & Amortisation Expense	113.49	96.27	71.49	333.62
	Other expenses	1,224.24	986.42	1,282.06	3,875.31
	Total Expenses (IV)	12,104.10	11,387.92	14,069.18	40,143.93
V	Profit before tax (III-IV)	1,590.67	1,369.58	1,424.74	4,618.66
VI	Tax Expenses				
a)	Current tax	413.29	378.51	354.27	1,215.00
b)	Deferred tax	(44.54)	(57.99)	(13.83)	(70.80)
c)	Income tax for earlier years	(9.22)	-	(256.13)	(9.22)
Total taxes (VI)	359.53	320.52	84.31	1,134.98	
VII	Profit after tax for the period (V-VI)	1,231.14	1,049.06	1,340.43	3,483.68
VIII	Other Comprehensive Income (net of taxes)				
(A) (i)	Items that will not be Reclassified to Profit or Loss:	(3.69)	(4.01)	(16.03)	(15.71)
(ii)	Income tax relating to items that will not be reclassified to Profit or Loss:	0.92	1.00	26.85	3.95
(B) (i)	Items that will be Reclassified to Profit or Loss:	-	-	(5.74)	-
(ii)	Income tax relating to items that will not be reclassified to Profit or Loss:	-	-	-	-
Total Other Comprehensive Income (VIII)	(2.77)	(3.01)	5.08	(11.76)	
IX	Total Comprehensive Income for the period (VII+VIII)	1,228.37	1,046.05	1,345.51	3,471.92
X	Other Equity				
XI	Paid-up Equity Share Capital (Face value of Rs. 10/- each)	599.98	599.98	60.00	599.98
	Earnings Per Share (EPS) (Rs./ Share)				
a)	Basic EPS - Not annualised	20.52	17.49	22.34	58.06
b)	Diluted EPS - Not annualised	20.52	17.49	22.34	58.06

Notes:

- The above results were reviewed by the Audit Committee and have been approved and taken on record by the Board of Directors at its respective meetings held on 27.05.2025 and a limited review of the same have been carried out by the statutory auditors of the company.
- The Company is primarily engaged in the business of manufacture, supply and execution of Industrial Refrigeration and Air conditioning systems. As the basic nature of these activities is governed by the same set of risks and returns, therefore, has only one reportable segment in according to INDAS 108 "Operating Segments".
- The shareholders on 17th September 2024 through postal ballot has approved the increase in authorised share capital of the company from ₹ 300.00 lakhs (divided into 30,00,000 nos. equity shares of ₹ 10 each to ₹ 2,000.00 lakhs divided into 2,00,00,000 nos. equity shares of ₹ 10 each) and also approved the issue of bonus shares by way of capitalisation of General Reserve in the ratio 9:1. Accordingly on 4th October 2024, the Board of Directors of the company has allotted 53,99,775 nos. equity shares having face value of ₹ 10 each against 5,99,975 nos. of total equity shares existing as fully paid up in the Company and post issue, the issued, subscribed and paid up share capital of the Company ₹ 599.98 lakhs (divided into 59,99,750 nos. equity Shares of ₹ 10 each).
- The Board of Directors have recommended a dividend of viz. Rs.0.40/-per share (Previous Year Rs. 4.00 per share i.e. 40% of face value) subject to the approval of shareholders in the ensuing annual general meeting.
- During the quarter, Frick India Limited (FIL) has entered into joint venture agreement with M/s Mayekawa Mfg. Co. Ltd., Japan (Mayekawa) on January 13, 2025 and incorporated a new company Mycom-FIL India Private Limited (a joint Venture entity) (JV Company) on 27th February 2025. As on 31st March 2025 the total paid equity share capital of JV company is Rs1,000.00 lakhs, in the proportion of Mayekawa- 55% and FIL- 45%.
- The figures for the previous periods/year have been regrouped / rearranged, wherever necessary. The figures for the quarter ended 31st March 2025 and 31st March 2024 are the balancing figures between the audited figures in respect of full financial year and reviewed year-to-date figures upto the third quarter of the financial year.

For and on behalf of Board  
Frick India Limited  
Sd/-  
Jasmohan Singh  
Chairman & Managing Director  
DIN - 00383412

Date : 27.05.2025  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CONCORD BUILDWELL PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	CONCORD BUILDWELL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/10/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC130093
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110024 Other Office as per NCLT order: 224, Second Floor, Sondast Chamber 9, Bhikaj Cama Place, New Delhi 110086
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 <sup>th</sup> day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-02/IP-NO03152017-2018/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 <sup>th</sup> Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.concordbuildwell@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the CONCORD BUILDWELL PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of CONCORD BUILDWELL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Sapan Mohan Garg  
Interim Resolution Professional  
In the matter of Concord Buildwell Private Limited  
IBBI Regn. No.: IBBI/PA-02/IP-NO03152017-18/10903  
Registered Address and email id with IBBI  
D-54, 1st Floor, Defence Colony, New Delhi - 110024  
Email id: sapan10@yahoo.com  
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301  
Email id: cirp.concordbuildwell@gmail.com

Date: 27 May 2025  
Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HONEY BUILDERS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	HONEY BUILDERS LIMITED
2. Date of incorporation of corporate debtor	15/11/2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2001PLC113154
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Sondast Chamber 9, Bhikaj Cama Place, New Delhi 110086
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 <sup>th</sup> day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-02/IP-NO03152017-2018/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 <sup>th</sup> Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.honeybuilders@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the HONEY BUILDERS LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of HONEY BUILDERS LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Sapan Mohan Garg  
Interim Resolution Professional  
In the matter of Honey Builders Limited  
IBBI Regn. No.: IBBI/PA-02/IP-NO03152017-18/10903  
Registered Address and email id with IBBI  
D-54, 1st Floor, Defence Colony, New Delhi - 110024  
Email id: sapan10@yahoo.com  
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, N



पंजीकृत कार्यालय: 912, इंदु प्रकाश बिल्डिंग, 21 बाराखंबा रोड, नई दिल्ली-110001
31 मार्च, 2025 को समाप्त तिमाही और वर्ष के लिए अर्द्धवर्षिक वित्तीय परिणामों का विवरण

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SOM DATT FINANCE CORPORATION LIMITED
Registered Address: 8-2-502/1/A, Ground Floor, JVI Towers, Road No. 7, Banjara Hills, Hyderabad - 500034, Telangana

Table with 7 columns: Sr. No., Particulars, 31-Mar-25, 31-Dec-24, 31-Mar-24, 31-Mar-25, 31-Mar-24. Includes financial data for operations, profit, and equity.

बसंत इंडिया लिमिटेड
पंजीकृत कार्यालय: 912, इंदु प्रकाश बिल्डिंग, 21 बाराखंबा रोड, नई दिल्ली-110001

Table with 5 columns: विवरण, 31-03-2025, 31-12-2024, 31-03-2024, 31-03-2025, 31-03-2024. Includes financial data for assets, liabilities, and equity.

निदेशक मंडल की ओर से बसंत इंडिया लिमिटेड
हस्ताक्षरकर्ता/- सुशील अग्रवाल (प्रबंध निदेशक)

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31 मार्च, 2025 को समाप्त छमाही और वर्ष के लिए लेखापरीक्षित समेकित और स्टैंडअलोन वित्तीय परिणामों का विवरण
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Table with 7 columns: Sr. No., Particulars, 3 Months ended 31st March, 2025, Preceding 3 Months ended 31st December, 2024, Corresponding 3 Months ended in the previous year 31st March, 2024, Year ended 31st March, 2025, Year ended 31st March, 2024.

LIBERTY
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शुद्धिपत्र
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